

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE THE CHIEF JUSTICE MR.S.MANIKUMAR

&

THE HONOURABLE MR. JUSTICE SHAJI P.CHALY

FRIDAY, THE 22ND DAY OF OCTOBER 2021 / 30TH ASWINA, 1943

WP(C) NO. 22775 OF 2021

PETITIONER/S:

DR. CYRIAC ABBY PHILIPS
AGED 39 YEARS
VETTICKATHADAM HOUSE, SYMPHONY, AMRA 15, AUTOMOBILE
ROAD, PALARIVATTOM, KOCHI-682025.
BY ADVS.
PIRAPPANCODE V.S.SUDHIR
AKASH S.
SONIYA S.
MEGHA A.

RESPONDENT/S:

- 1 THE UNION OF INDIA
REPRESENTED BY THE SECRETARY, MINISTRY OF AYUSH,
AYUSH BHAWAN, B BLOCK, GPO COMPLEX, INA, NEW DELHI-
110023.
- 2 THE CENTRAL COUNCIL FOR RESEARCH HOMOEOPATHY,
REPRESENTED BY THE DIRECTOR GENERAL, 61-65,
INSTITUTIONAL AREA, OPP.'D' BLOCK, JANAK PURI, NEW
DELHI-110058.
- 3 THE STATE OF KERALA,
REPRESENTED BY THE SECRETARY, MINISTRY OF HEALTH AND
FAMILY WELFARE, GOVERNMENT SECRETARIAT,
THIRUVANANTHAPURAM-695001.
- 4 STATE OF KERALA,
REPRESENTED BY THE SECRETARY,
DEPARTMENT OF GENERAL EDUCATION, ROOM 201, 2ND FLOOR,
ANNEX II, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM-
695001.
- 5 THE SECRETARY
AYUSH (B) DEPARTMENT, ROOM 603, ANNEXE II, GOVERNMENT
SECRETARIAT, THIRUVANANTHAPURAM-695001.

- 6 THE DIRECTOR
DIRECTORATE OF HOMOEOPATHY, EAST FORT,
THIRUVANANTHAPURAM-695023.
- 7 STATE OF KERALA
REPRESENTED BY THE CHIEF SECRETARY, SECRETARIAT,
THIRUVANANTHAPURAM-695001.

OTHER PRESENT:

SRI. JAGADEESH LAKSHMAN,CGC, FOR R1
SRI.V.MANU, SR GP FOR R3 TO R7

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON
22.10.2021, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

J U D G M E N T

S. Manikumar, C. J.

Dr. Cyriac Abby Philips, a specialist in Hepatology and Liver Transplant Medicine, and currently working as the Senior Consultant of Clinical and Translational Hepatology at the Liver Institute, Center of Excellence in GI Sciences, Rajagiri Hospital, Aluva, Ernakulam, has filed the instant writ petition, for the following reliefs:

- a. issue a writ of certiorari or any other appropriate writ, direction or order quashing the Ext.P1 order issued by the 5th respondent.
- b. issue a writ of mandamus or any other appropriate writ, direction or order directing the respondents to produce valid scientific evidence to indicate the efficacy and safety of Ars. Alb.30. ”

2. Petitioner is also a recipient of Gold Medal for academic excellence in Hepatology from the Hon'ble President of India in 2016, and winner of the prestigious American Association for Study of Liver Diseases (AASLD) award for three terms from 2015 to 2017. We find that the petitioner has many credentials as a Doctor.

3. Contending inter alia that prescription of Arsenicum Album 30CH would cause serious health issues to children, more vulnerable to Arsenic toxicity, and prescription of the abovesaid medicine would cause liver damage, cancer, and other life threatening conditions in adults, and further contending that administration of the abovesaid medicine to children, as decided by the Government of Kerala, is without any proper study.

4. Earlier, after considering an advisory, issued by the Government of India, Ministry of Ayush, New Delhi dated 06.03.2020, and also taking note of G. O. (Rt) No. 156/2020/AYUSH dated 08.04.2020, which approved the action plan outlining the Ayurveda strategies for prevention, mitigation and rehabilitation of Covid – 19 patients in Kerala and G. O. (Rt) No. 161/2020/AYUSH dated 21.04.2020, issuing action plan outlining the Homeopathy strategies for prevention and management of Covid – 19 in Kerala, a Division Bench of this Court, by judgment dated 21.08.2020 in W. P. (C) No. 9459 of 2020, passed the following:

“11. Exhibit-P1 notification is a D.O letter dated 06.03.2020, addressed to the Principal Secretary, AYUSH/Health of all States/UTs and Director/Commissioner/Mission Director

(AYUSH) of all States/UTs. Annexure to the said subject speaks about the approach of AYUSH systems to manage the outbreak of Covid-19 which comprise of:

I. Preventive and prophylactic

II. Symptom management of COVID-19 like illnesses

III. Add on interventions to the conventional care

12. Insofar as the above three heads, annexure further speaks about presumption of mixtures and some tablets.

13. It is the case of the petitioner that Exhibit-P1 has not been implemented by the State of Kerala, whereas it is the submission of learned Senior Government Pleader that Government has approved the action plan of Homeo Department for giving Homeo medicines as prophylactic. However, the target population was not intended to include COVID-19 patients or their contacts or those people, under quarantine. Advisory of the Ministry of AYUSH is being followed by the Government and tablets are given free of cost to those persons as immunity boosters. As per the State Medical Protocol, COVID-19 affected persons should not be treated by anybody other than the Government and those authorised by the Government. As per the medical protocol of the Government, doctors practising in AYUSH medicines are not supposed to prescribe any medicines, stating that it is curative for COVID-19 disease. However, as per the advisory, there is nothing prohibiting the qualified medical AYUSH practitioners to prescribe immunity booster mixture or tablets, as suggested by the Ministry of AYUSH, Government of

India, New Delhi. When the Central as well as State Governments have approved prescription of certain mixtures and tablets, as immunity boosters, qualified medical practitioners in AYUSH can also prescribe the same, but only as immunity boosters.

14. We also make it clear that if any qualified doctor practising AYUSH medicine, makes any advertisement or prescribes any drugs or medicines, as a cure for COVID-19 disease, except those specifically mentioned in Annexure-I advisory to Exhibit-P1 D.O. letter dated 6.3.2020, it is open for the respondents to take appropriate action under the provisions of the Disaster Management Act, 2005, and the orders of the Governments, both Central as well as the State, issued from time-to-time. Only those tablets or mixtures shall be given as immunity booster and not as cure for COVID-19. AYUSH medical practitioners are further directed not to violate the Government Order dated 6.3.2020. In this regard, Medical/Police Departments are also directed to monitor the action of AYUSH medical practitioners.”

5. Said decision was taken on appeal by Dr. AKB Sadbhavana Mission School of Homeo Pharmacy in Civil Appeal No. 4049 of 2020.

6. After hearing the parties, the learned Additional Solicitor General of India, and taking note of the advisory dated 06.03.2020

issued by the Ministry of Ayush, the Hon'ble Supreme Court in Civil Appeal No. 4049 of 2020, at paragraph Nos. 14 to 23, ordered thus:-

“14. The advisory dated 06.03.2020 issued by the Ministry of AYUSH has been relied by the learned counsel for the appellant as well as learned Solicitor General and was also extensively extracted by the High Court in its judgment. The advisory dated 06.03.2020 contains the object of AYUSH systems. It is useful to extract following (relevant of Homeopathic only), which is part of advisory dated 06.03.2020:-

“i. Preventive and prophylactic:

XXXXXXXXXXXXXXXXXX

Homoeopathy:

Arsenicum album 30, daily once in empty stomach for three days. The dose should be repeated after one month by following the same schedule till Coronavirus infections prevalent in the community.

In one of the studies Arsenic album as one of the constituents in a formulation affected HT29 cells and human macrophages. Also, it showed SNF-KB hyperactivity (reduced expression of reporter gene GFP in transfected HT29 cells), tTNF-a release in macrophages. More over, Arsenic album is a common prescription in the cases of respiratory infections in day to day practice.

ii. Symptom management of COVID-19 like illnesses

XXXXXXXXXXXXXXXXXX

Homoeopathy

Various medicines which found to be effective in treating flu like illness are Arsenicum album, Btyonia alba, Rhus toxico dendron, Belladonna Gelsemium Eupatorium perfoliatum. All these medicines should be taken in consultation with qualified physicians of respective AYUSH systems.

iii. Add on Interventions to the conventional care

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Homoeopathy

Medicine mentioned Symptom management of COVID-19 like illnesses under subhead Homoeopathy can also be given as add on to conventional care.

All these medicines should be taken in consultation with qualified physicians of respective AYUSH systems.

15. The above clearly indicate that Ministry of AYUSH specifically permits use of Homeopathy for following three ways:-

- (i) Preventive and prophylactic;
- (ii) Symptom management of COVID-19 like illness;
- (iii) Add on interventions to the conventional care.

16. We may further notice the specific averments made by Ministry of AYUSH in its affidavit dated 23.11.2020 regarding what is permitted to the Homeopathy Medical Practitioner as per Ministry of AYUSH. Paragraph 16 of the affidavit sworn on behalf of the Ministry of AYUSH is as follows:-

“16. In addition to the above, it is respectfully reiterated that Ministry of AYUSH has clearly

permitted the homeopathic medical practitioners to prescribe the chugs, as mentioned in the guidelines, as an add-on drug to the conventional treatment for patients who have been tested Covid positive and are undergoing conventional treatment.

Thus in the respectful submission of the answering respondent, prescription of the medication prescribed by the Ministry of AYUSH to Covid positive patients as an add-on treatment is permitted, and therefore, any contention to the contrary stating that homeopathic medical practitioner cannot prescribe any treatment to Covid-19 positive patients, even as an add-on to conventional treatment is liable to be rejected. It is stated that the only embargo is that the said Medicines should not be administered or advertised as a cure but should be administered as preventive measure/immunity booster or as an add-on to the conventional treatment.”

17. It is clear from the advisory dated 06.03.2020 and the specific stand taken by the Ministry of AYUSH as contained in paragraph 16 extracted above that Homeopathic medical practitioners are not only confined to prescribe Homeopathic medicines only as immunity booster. The following observations in paragraph 13 by the High Court does not correctly comprehend the guidelines dated 06.03.2020:-

“13.When the Central as well as State Governments have approved prescription of certain mixtures and tablets, as immunity boosters, qualified medical practitioners in AYUSH can also prescribe the same, but only as immunity boosters.”

18. The High Court in the impugned judgment has emphasised that if any qualified doctor practising AYUSH medicine, makes any advertisement or prescribes any drugs or medicines, as a cure

for COVID-19 disease, except as prescribed in letter dated 6.3.2020, it is open to the authorities to take appropriate action under the provisions of the Disaster Management Act, 2005. Insofar as advertisement by Homeopathic practitioners is concerned, i.e., clearly prohibited by the regulations framed in Section 33 read with Section 24 of Homeopathy Central Council Act, 1973 namely the Homeopathic Practitioners (Professional Conduct, Etiquette and Code of Ethics) Regulations, 1982. The Regulation 6 prohibits advertisement for solicitation of patients personally or advertisement in the newspaper by the Homeopathic practitioners. Regulation 6 is to the following effect:-

“6. (1) Advertising

Solicitation of patients directly or indirectly by a practitioner of Homoeopathy either personally or by advertisement in the newspapers, by placards or by the distribution of circular cards or handbills is unethical. A practitioner of Homoeopathy shall not make use of, or permit others to make use of, him or his name as a subject of any form or manner of advertising or publicity through lay channels which shall be of such a character as to invite attention to him or to his professional position or skill or as would ordinarily result in his self-aggrandisement provided that a practitioner of Homoeopathy is permitted formal announcement in press about the following matters, namely :-

- (i) the starting of his practice;
- (ii) change of the type of practice;
- (iii) change of address;
- (iv) temporary absence from duty;

(v) resumption of practice

(vi) succeeding to another's practice.

(2) He shall further not advertise himself directly or indirectly through price lists or publicity materials of manufacturing firms or traders with whom he may be connected in any capacity, nor shall he publish cases, operations or letters of thanks from patients in non-professional newspapers or journals provided it shall be permissible for him to publish his name in connection with a prospectus or a director's or a technical expert's report.”

19. When statutory regulations itself prohibit advertisement, there is no occasion for Homeopathic medical practitioners to advertise that they are competent to cure COVID-19 disease. When the Scientists of entire world are engaged in research to find out proper medicine/vaccine for COVID-19, there is no occasion for making any observation as contained in paragraph 14 with regard to Homeopathic medical practitioners. The homeopathy does not cure the disease, but it cures the patients.

20. We have already noticed that the writ petition, which was filed in the Kerala High Court only with a limited relief for issuing direction to respondent to implement the advisory dated 06.03.2020 issued by Ministry of AYUSH, there was no occasion for High Court to make observations and issue direction as it has been made in paragraph 14.

21. We, however, make it clear that what is permissible for Homeopathic medical practitioner in reference to COVID-19 symptomatic and asymptomatic patients is already regulated by the said advisory and guidelines. The Government of India,

Ministry of AYUSH has also brought on record the guidelines issued subsequent to 06.03.2020 for Homeopathy medical practitioners for COVID-19, where Homeopathic approach to COVID-19 has been elaborately dealt with. The said guidelines, which has been issued after 04.04.2020 has been brought on the record as Annexure C by the Ministry of AYUSH. The guidelines contained following under the heading “Homeopathic approach”-

“Homoeopathic Approach

It is advised that before taking up for homoeopathic medicines for prophylaxis, Amelioration and mitigation, physician must acquaint himself of above sections.

In case of epidemics or pandemics, first approach is to follow preventive measures and educate people about general measures and to provide such interventions which will keep their immunity enhanced. Homeopathy therefore recommends issuing of public notice for Genus epidemics identified by the designated experts for immunity enhancement and practitioners may suggest the same to the people and as per the Advisory issued by Ministry of AYUSH(6).

Second approach is to provide homoeopathic symptomatic mitigation to affected persons. Homoeopathic medicines are also useful in the treatment of communicable diseases like Influenza Like Illness(7) (8), dengue(9), acute encephalitis syndrome(10). Several studies are also published which shows the immune modulatory potential of homoeopathic medicines in preclinical studies (11) (12) (13) (14) (15) (16). These medicines can be prescribed in an integrated manner or standalone depending on the severity on a case to case

Therapeutic Aid

As a system with wholistic approach medicine were

selected based on the presenting signs and symptoms of each patients (17) (18) (19) (20). The medicines given here are suggestive based on their use and studies in the past in diseases of similar presentation like COVID-19 (21) (22) (23). Patients of COVID-19 are to be treated with adjuvant Homoeopathic medicines with the permission from local health authorities and Medical Superintendent of the Hospital. Homoeopathic doctors must follow all preventive measures (using PPEs) as are required for dealing with COVID 19 patients.

The remedies according to different stages of disease are given below:

Mild Disease (Symptomatic Amelioration and Mitigation Approach):

Medicines like Aconite napellus, Arsenicum album, Bryonia alba, Gelsemium sempervirens, Rhus tox. Eupatorium perfoliatum, Ipecacacunha, Belladonna, Camphora, may be used depending upon the symptoms similarities.

Severe disease but not in critical condition:

It is defined by following criteria (Dyspnoea, respiratory frequency $\geq 30/\text{min}$, blood oxygen saturation (SpO₂) $\leq 93\%$, PaO₂/FiO₂ ratio < 300 , and/or lung infiltrates $> 50\%$ within 24 to 48 hours/)

- Suggested medicines are as adjuvant to Standard Management guidelines in the hospital setting only with the approval of authorities and willingness of the patient/guardian.
- The prescription is to be given only by institutionally qualified practitioner.
- Medicines like Phosphorus, Chelidonium, Veratrum Viride, Iodum, Camphora, Cinchona officinalis, Lycopodium, Ars. iod., Antim ars., Stannum met, Carbo veg., can be prescribed on symptomatic

indication.

Posology

The medicine selected for each patient is tailored to person specific, taking into consideration, his/her mental make-up, physical symptoms, and characteristic particulars etc. In case of long term illness, besides the above mentioned factors, age, occupation, previous illnesses and life circumstance unique to that individual irrespective of the disease which he/she is suffering from, are also taken into consideration; thus the dictum “Homoeopathy treats the patient but not the disease”.

After the appropriate medicine is selected, it is essential to decide the requisite potency, dose and repetition which is imperative for optimum response and faster recovery in each case. Different types of potencies such as decimal or centesimal potencies can be employed for treatment as are required for acute diseases. However, selection of potency of the remedy is dependent on various factors like susceptibility of the patient (high or low), type of disease (acute/chronic), seat/ nature and intensity of the disease, stage and duration of the disease and also the previous treatment of the disease(24).”

22. The above guidelines make it clear that Homeopathy has been envisaged by the Ministry as the therapeutic aid.

23. The above guidelines refer to Homeopathy medicines as medicines for prophylaxis, Amelioration and mitigation. The guidelines, however, specifically provides that “the prescription has to be given only by institutionally qualified practitioners”. The High Court in its impugned judgment has not fully comprehended the guidelines dated 06.03.2020 and taking a restricted view of the guidelines and have made observations for taking appropriate actions against the Homeopathic medical

practitioners, which cannot be approved. The High Court, however, is right in its observation that no medical practitioner can claim that it can cure COVID-19. There is no such claim in other therapy including allopathy. The High Court is right in observing that no claim for cure can be made in Homeopathy. The Homeopathy is contemplated to be used in preventing and mitigating COVID-19 as is reflected by the advisory and guidelines issued by the Ministry of AYUSH as noticed above.”

7. Posed with a question as to whether the petitioner has sent any representation to the Secretary, Ministry of Health and Family Welfare, Thiruvananthapuram, respondent No. 3, and other authorities, who have directed to administer the vaccine, as per Ext. P1 order dated 11.10.2021, and whether any such representation has been enclosed in the typed set of papers filed along with the instant writ petition, Mr. Akash S., learned counsel for the petitioner, submitted that representation has not been sent in individual capacity and no representation has been enclosed in the typed set of papers.

8. True that the petitioner with his experience and expertise has submitted before this court that prescription of Arsenicum Album 30CH drug to the children, would cause health problems, and that there is no study.

9. We have already extracted the relevant portion of the judgment of the Hon'ble Supreme Court, in Civil Appeal No.4049 of 2020 dated 15.12.2020, which indicates that Homeopathic medicine can be administered as preventive and prophylactic symptom management of Covid – 19 like illness.

10. Government of Kerala have also issued Ext. P1 guidelines for distributing homeo immune booster among children.

11. Court is not an expert on matters relating to administration of drugs.

12. Giving due consideration to the above, we are of the view that it is for the petitioner to make a representation to the State Government, with all supporting documents, to consider and take a decision on such representation.

13. When there is not even a representation made to any of the respondents, in particular to the State Government, we are not inclined to grant the reliefs sought for.

14. However, writ petition is disposed of giving liberty to the petitioner to make a full fledged representation, with all supporting

documents, to the Secretary to the Government, Ministry of Health and Family Welfare, Government of Kerala, Thiruvananthapuram, respondent No. 3, and on receipt of such representation, respondent No. 3 is directed to take appropriate decision.

15. Petitioner is also permitted to sent a copy of the said representation to the Director, Directorate of Homeopathy, Thiruvananthapuram, respondent No. 6, for any response, required to be furnished to respondent No. 3, for disposal of the representation.

Such exercise be done within ten days from the date of receipt of the representation.

Sd/-

**S. MANIKUMAR
CHIEF JUSTICE**

Sd/-

**SHAJI P. CHALY
JUDGE**

Eb

///TRUE COPY///

P. A. TO JUDGE

APPENDIX OF WP(C) 22775/2021

PETITIONER EXHIBITS

- EXHIBIT P1** TRUE COPY OF THE ORDER OF THE 5TH RESPONDENT DATED 11.10.2021 BEARING GO(RT)NO.372/2021/AYUSH AND ITS TRANSLATION IN ENGLISH.
- EXHIBIT P2** TRUE COPY OF THE ADVISORY ISSUED BY THE 1ST RESPONDENT DATED 29.01.2020.
- EXHIBIT P3** TRUE COPY OF THE NEWS ARTICLE DATED 30.01.2020 REPORTING THE DETAILS OF THE FIRST CONFIRMED CASE OF COVID-19 IN INDIA.
- EXHIBIT P4** TRUE COPY OF THE ILLUSTRATION IN A NEWS ARTICLE PUBLISHED BY THE NEW INDIAN EXPRESS DATED 09.12.2020 SHOWING THE TIMELINES IN THE DEVELOPMENT OF THREE MAJOR COVID-19 VACCINES.
- EXHIBIT P5** TRUE COPY OF THE ORDER OF THE HIGH COURT OF DELHI DATED 01.12.2020 IN WP(C) 7374/2020.
- EXHIBIT P6** TRUE COPY OF THE FLYER LAUNCHED BY THE 5TH RESPONDENT AND ITS TRANSLATION IN ENGLISH.
- EXHIBIT P7** TRUE COPY OF THE RECOMMENDATIONS OF THE SEC MEETING TO EXAMINE COVID-19 RELATED PROPOSAL UNDER ACCELERATED APPROVAL PROCESS MADE IN ITS 185TH MEETING HELD ON 23.09.2021 AT CDSCO.
- EXHIBIT P8** TRUE COPY OF THE FLYER RELEASED BY THE 5TH RESPONDENT AND ITS TRANSLATION IN ENGLISH.
- EXHIBIT P9** TRUE COPY OF THE STUDY CONDUCTED BY THE PETITIONER, WHICH WAS PUBLISHED IN THE INDIAN JOURNAL OF GASTROENTEROLOGY ALONG WITH ITS SUPPLEMENTARY TABLE, EVIDENCING THE PRESENCE OF ARSENIC IN HOMOEOPATHIC PROPHYLACTIC ALONG WITH ANNEXURE 3A.
- EXHIBIT P10** TRUE COPY OF THE REPORT FROM ECO LABS LABORATORY DATED 09.10.2020 INDICATING PRESENCE OF ARSENIC AT LEVELS IN HOMOEOPATHIC IMMUNE BOOSTER.
- EXHIBIT P11** TRUE COPY OF THE RESEARCH REPORT (HERIBERI M; RAINER S; HARALD W (2009) HOMEOPATHIC PATHOGENETIC TRIALS PRODUCE SPECIFIC SYMPTOMS DIFFERENT FROM

- PLACEBO. FORSCH KOMPLEMENTMED.16.105-110) DATED 09.04.2009.
- EXHIBIT P12 TRUE COPY OF THE PUBLISHED STUDY, DANI S.U. (2019), A CURIOUS ASSOCIATION OF CHRONIC HOMEOPATHIC ARSENIC INGESTION WITH NONSPECIFIC SYMPTOMS IN A SWISS TEENAGER. SWISS MEDICAL WEEKLY, 149, W2007.
- EXHIBIT P13 TRUE COPY OF THE PUBLISHED STUDY, JOYDEEP M; SARMISHTHA M; AKHILESH C; SARBANI ; AND BHASKAR G (2019) A REVERSIBLE CASE OF CHRONIC ARSENICOSIS DUE TO HOMEOPATHY MEDICINE. JOURNAL OF ASSOCIATION OF PHYSICIANS IN INDIA.67.1-3.
- EXHIBIT P14 TRUE COPY OF THE WARNING LETTER ISSUED BY FDA DATED 01.04.2020.
- EXHIBIT P15 TRUE COPY OF THE ARTICLE 'HOMEOPATHIC PRODUCTS AND PRACTICES: ASSESSING THE EVIDENCE AND ENSURING CONSISTENCY IN REGULATING MEDICAL CLAIMS IN THE EU' PUBLISHED BY EASAC IN SEPTEMBER 2017.
- EXHIBIT P16 TRUE COPY OF THE EXTRACT FROM THE WEB PORTAL OF THE GOVERNMENT OF CANADA COMPRISING INFORMATION ABOUT HOMOEOPATHIC PRODUCTS.
- EXHIBIT P17 TRUE COPY OF THE RESEARCH PAPER, CHRISTINA R.T; ANDREA M.A(2014) THE EFFECTS OF ARSENIC EXPOSURE ON NEUROLOGICAL AND COGNITIVE DYSFUNCTION IN HUMAN AND RODENT STUDIES; A REVIEW CURR. ENVIR. HEALTH RPT 1. 132-147.
- EXHIBIT P18 TRUE COPY OF THE ORDER, GO(RT)NO.161/2020/AYUSH ISSUED BY THE 5TH RESPONDENT DATED 21.04.2020.
- EXHIBIT P19 TRUE COPY OF THE ANNEXURE 8 OF STANDARDS FOR HOSPITAL LEVEL 1 BY NATIONAL CLINICAL ESTABLISHMENTS COUNCIL SET UP AS PER CLINICAL ESTABLISHMENT ACT 2010.
- EXHIBIT P20 TRUE COPY OF THE PATIENTS CHARTER BY NABH.